

OFFICE OF THE DISTRICT & SESSIONS JUDGE, JALANDHAR
Office Order

In view of the directions issued by the Hon'ble High Court of Punjab and Haryana, Chandigarh, vide letter No. 80/ RG/ Spl./ Misc dated 17.04.2021 and in continuation of this Office Order bearing Endst. No. 1191-102 dated 15.04.2021 as well as in view of excessive rise in Covid - 19 cases in District Jalandhar, restrictive functioning of Courts as ordered vide order dated 15.04.2021, shall continue till 15.05.2021 with further reduction in category of cases to be heard as under: -

1. In criminal cases category, bail applications, Sapurdari matters, Custody cases, Time Bound Cases would be taken up for hearing. In civil cases category, Stay matters, Cases under Section 13- B of Hindu Marriage Act cases will be taken up.
2. Bail applications, Sapurdari matters and Stay matters shall be taken up preferably through Video Conferencing so as to avoid rush in the Courts.
3. Undertrial prisoners should be produced in the Courts through Video Conferencing only. In case Physical presence of undertrials is required then Court shall pass a specific order to that effect.
4. All the advocates should ensure that only one Advocate shall appear in case where physical appearance is warranted and should avoid overcrowding. Advocates are also advised to avoid visiting allied agencies viz English Office, Judicial Suvidha Centre, Nazir Room etc. except in the exceptional circumstances. Every person appearing before the Court(s) or visiting allied agencies shall compulsorily use masks and hand sanitizers.
5. Entry of litigants except those required in the above mentioned category of cases is strictly restricted for the time being.
6. Body temperature of all the entrants should be checked by the designated officials of this Court with the help of thermal gun and only the persons having normal body temperature shall be allowed to enter the Court premises.
7. As agreed, the Bar Association of Jalandhar shall depute their volunteers outside each Court/ main entry gate of Court premises to regulate the entry of Advocates/ litigants in the Court premises, so that crowding of Advocates/ litigants inside the Court Room/ premises can be curtailed.
8. Judicial Officers should regulate their staff in accordance with instructions issued vide this office order bearing Endst. No. 4070 G/- Covid -19 dated 27.04.2021.

Above all, it is advised that the guidelines/Health Advisories and other SOPs issued by Govt. of India, Punjab Government or Hon'ble High Court from time to time in view of the prevailing threat of Novel Corona virus (COVID.19) shall be strictly followed.

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District & Sessions Judge
Jalandhar
Dated 30/4/21

Endst. No. 1382-93 G/-Covid-19

Reader/ Incharge JSC Room/ System Officer/ Concerned official to note for strict compliance and copy be displayed on Notice Board of this Office/ Court and uploaded on Website of this Office.

Copy is forwarded to the following for information and necessary action:-

1. The Registrar General, Hon'ble Punjab & Haryana High Court, Chandigarh.
2. The Registrar (Vigilance) - cum - PRO, Hon'ble Punjab & Haryana High Court, Chandigarh.
3. All the Judicial officers of Sessions Division Jalandhar including Secretary, DLSA, Jalandhar.
4. The Deputy Commissioner Jalandhar.
5. The Commissioner of Police Jalandhar.
6. The SSP (Rural), Jalandhar.
7. The SSP (Vigilance Bureau), Jalandhar range, Jalandhar.
8. The Superintendent, Central Jail at Kapurthala.
9. The Civil Surgeon, Jalandhar.
10. The District Attorney, Jalandhar
11. The President/ Secretary, Bar Associations, Jalandhar, Nakodar & Phillaur for communication of this order amongst all the members of Bar Association.
12. The Chowki Incharge, Judicial Court complex, Jalandhar.

District & Sessions Judge
Jalandhar